[Shri Jyotirmoy Bosu]

Mr. Speaker, Sir, I would like you to kindly observe that the motion will be circulated amongst the Members.

MR. SPEAKER: Yes, let the motion be circulated

SHRI K. LAKKAPPA: One point, Sir. Without being circulated to the Members, publicity has been yesterday regarding this privilege matter. How can such a publicity be given?

MR. SPEAKER: It will be circulated. No debate today. Now. Papers Laid on the Table.

12,08-1/2 hrs

PAPER LAID ON THE TABLE

PREVENTION OF FOOD ADULTERATION (1st Amendment) Rules, 1978

स्वास्थ्य और परिवार कल्याण महालय में राज्य मंत्री (श्री जगवम्बी प्रसाद यादव)। खाद्य प्रयमिश्रण निवारण ग्रधिनियम. 1954 की घारा 23 की उपधारा (2) के भ्रन्तर्गत खा । भ्रयमिश्रण निवारण (पहला संशोधन) नियम, 1978 (हिन्दी तथा श्रंग्रेजो संस्करण) की एक प्रति सभा पटल पर रखता हूं, जो दिनांक 21 जनवरी, 1978 के भारतके राज्यत्र में प्रधिमूत्रशा संख्या सा॰सां॰नि॰ 36(ङ) में प्रकाशित हए थे।

[Placed in Library. See No. LT-1652/ 78].

RE: REPORT OF INQUIRY COMMI-TTEE ON THE TREATMENT OF SHRI JAYA PRAKASH NARAYAN

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SHRI KRISHAN KANT (Chandigarh): Because the Health Minister is here, I would like to raise this matter, so that we may not raise it again. A report of the Enquiry Committee on Shri Jaya Prakash Narayan's treatment in jail has been submitted-it has come in the press. I would like to know from the hon. Minister as to when he is going to lay that report on the Table of the House so that it can be discussed.

MR. SPEAKER: Mr. Minister, are you in a position to say about that?

स्वास्थ्य भौर परिवार कश्याण मंत्री (श्री राज नारायण): अध्यक्ष महोदय, इस प्रश्न का कल ही मैंने निराकरण कर दिया था। यह सहे है कि श्राज्यप्रांश जें। से सम्बन्धित रिपोर्ट हमें मिली है। लेकिन वह रिपोर्ट ग्रन्तिएम है। वह रिपोर्ट फुल रिपोर्ट नहीं है। उस रिपोर्ट को हम स्टडो कर रहे हैं, हमारा डिपार्टमेंट भी स्टडी कर रहा है । रिपोर्ट लम्बी है। उसको स्टडी करने के बाद ब्रगर यह जरूरी समझा जाएगा कि न्पिटि सदन के पटल पर रखदी जःए तो रखदी जाएगी।

SHRI SHYAMNANDAN (Begusarai): The interim report is in the nature of an order delivered by the court. The full judgment is delivered later. The text might come later, but the decision is not going to change in the final report. The view taken by the committee is not going to change in the final report. So, the House must be apprised of the findings of the commission.

SPEAKER: The Department MR. must have some time to study.

SHRI KRISHAN KANT: You may give time to the department. But next week it must be put before the House.